

High Court resulting in the decree dated 22-1-1971 in favour of Mercantile Bank Limited, the latter has appointed Mr. S. K. Ganguli of M/s. Lovelock and Lewes, Chartered Accountants, 4, Lyons Range, Calcutta as Receiver of the movable and immovable property of the company at 6, Co-operative House Building Society, N.D.S.E. Part I, New Delhi. The Registrar is making further enquiries.

Payment of Pensionary Benefits to Casual Labourers

448. SHRI SAN AT KUMAR RAHA:
SHRI BHOLA PRASAD :

Will the Minister of RAILWAYS be pleased to state the number of cases of Jaipur Division of Western Railway in which claims were preferred for provident fund and pensionary benefits by daily rated casual labourers, temporary employees and persons appointed in leave vacancies and total amount paid to each category of employees during the last ⁿ^e years, year-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) : Daily rated casual labourers and substitutes are not eligible for provident fund and pensionary benefits. Temporary employees are also not eligible for pensionary benefits. As regards provident fund, temporary employees, including casual labour who attain temporary status, make their own contribution to the provident fund, which together with interest thereon, is paid to them on retrenchment/termination/resignation. For this it is not necessary to prefer claims.

The number of such cases and the amount of provident fund paid during the last five years on the Jaipur Division of the Western Railway are as follows ;

Year	No.	P. F. Paid Rs.
1970
1971	2	757
1972	2	3,915
1973	6	1,749
1974 (Upto June)	2	1,087

Setting up of Fertilizer Plants in joint ventures in neighbouring countries

449. SHRI YOGENDRA SHARMA : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether Government have any proposal to set up fertiliser plants in joint ventures in neighbouring countries; and

(b) if so, what are the details thereof and what steps are being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN) : (a) and (b) Some proposals have been made for setting up of joint venture fertilizer projects in some of the neighbouring countries based on natural gas/petroleum feedstock available there. These proposals are under discussion with the countries concerned.

Casual labourers and persons appointed in leave vacancies taken back on duty

450. SHRI I. D. SINGH :

SHRI YOGENDRA SHARMA :

Will the Minister of RAILWAYS be pleased to state :

(a) the number of casual labourers and persons appointed in leave vacancies who were not permitted to join duty or who were discharged from service during and after the recent railway strike, zone-wise; and

(b) how many of them have since been taken back on duty?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b) Total number of casual labour and substitutes whose employment was terminated and the number so far re-appointed zone-wise, is as under :—

No. whose Railways terminated	em-employment was	Number re-appointed
Central	4627	4697
Eastern	1187	125
Northern	904	203
North-Eastern	366	67
Northeast Frontier	325	25
Southern	3971	150
South Central	718	76
South Eastern	4836	1200
Western	2261	520

Memorandum regarding revision of conditions for Indian Oil Petrol pump

451. SHRI K. P. SINGH DEO :

SHRI LOKANATH MISRA :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether Government have received a memorandum from the Entrepreneur Dealers Association of Calcutta regarding revision of conditions for Indian Oil Petrol pump for graduate unemployed engineers; and

(b) if so, what are the salient points raised in the memorandum and what action has been taken by Government thereon?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAH NAWAZ KHAN): (a) Yes, Sir.

(b) The salient points raised by the Association are as under :— 4—21 RSS/74

(i) They are paying enormous amount as interest to the nationalised banks;

(ii) Because of sharp increase in petrol price the total value of stock has gone up and hence they are having to pay a higher rate of insurance premium to the fire insurance company;

(iii) Their sales turnover* has gone down at least 40%, thereby reducing their profits,

(iv) More than 70 persons are working at these outlets and that they will have to retrench 50% of the employees.

The gist of solutions suggested by them therefor is :—

(i) Commission on petrol & HSD should be at least 8% on the invoice price.

(ii) Service Station Licence fee should be entirely eliminated.

(iii) Dealership of Indane Gas should be granted to them.

(iv) They may be permitted to introduce immediate servicing facilities at all the outlets.

(v) All grades of lubricants should be supplied through them so that they can have business for industrial belt.

(vi) Diesel dispensing pump should be provided wherever there is none.

(vii) Bank interest should be reduced.

(viii) Margin money required by the bank may be provided by the Government.

(ix) Cheque system instead of bank draft system for purchase of petroleum products may be permitted.

(x) They may be allowed to do technical business or take up service.